

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.55/(MAH)/2012
CA No.

CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 15.02.2017

NAME OF THE PARTIES: Mr. Rustom Framroze Titina

V/s.
M/s. Ahura Advertisers Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	AJAY KUMAR	Practising Company Secretary For Respondents	<i>[Signature]</i>
2.	Jennifer Michael	Adv for Petitioner	<i>J Michael</i>

ORDER

T.C.P. NO. 55/397, 398/NCLT/MB/2012

1. Ld. Counsel for both the sides are present.
2. Praeipce dated 13th February, 2017 is mentioned when the Court assembled today. The main reason for this letter is asking for Order reserved on 11th January, 2017. However, Order is already pronounced on 7th February, 2017.
3. With reference to the letter from the other side, the same has been filed in reply yesterday only. The same is yet to come up on Board.
4. Registry is directed to keep the matter on Board along with C.P. No.55/2012 on 27th March, 2017. Duly communicated to both the sides.

Dated: 15th February, 2017

Sd/-
M.K. Shrawat
Member (Judicial)